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CENTRAL ADMINISTRATIVE TRIBUNAL, ALI AHADAD

LUCKNOW CIRCUIT BENCH

Registration C.A. No. 333 of 1991 (L)

Smt. Indra Kumari ..... Applicant

Versus

Union of India & Others ..... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was blind by one eye when she entered in the service as Safaiwala in the Northern Railway in the year 1983 on the basis of the medical examination on 15.2.82 after taking into consideration her disability. After serving seven years a medical test was held again on 20.1.90 and she was declared unfit by the defect of her one eye. This defect was found since her birth as she is handicapped and disabled. Thus in view of Annexure No.1 this defect cannot be a cause of her unfit for railway service. The applicant stated that her case comes within the category of disabled candidate and as such her services cannot be put off. She made a representation to the Divisional Railway Manager, Lucknow but her representation has not yet been disposed of. In the circumstances, we direct the respondent to dispose of the representation of the applicant within two months from the date of receipt of a copy of this order taking into consideration the

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post on which she was appointed and working, and the condition under which she was medically declared fit despite disabled. In case she succeeds in her representation, she may be given service from the date she has been put off duty.

*James*  
Member (A)

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Vice Chairman

Dated the 18th Sept., 1991.

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